

**In the Income-Tax Appellate Tribunal,
Delhi Bench 'C', New Delhi**

**Before : Shri H.S. Sidhu, Judicial Member And
Shri L.P. Sahu, Accountant Member**

**ITA No. 59/Del./2015
Assessment Year: 2010-11**

Gunjan Jain, J-82, Kalkaji, New Delhi. PAN –ADSPJ3072C (Appellant)	vs.	Income-tax Officer, Ward 3(2), New Delhi. (Respondent)
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Appellant by	None
Respondent by	Sh. Arun Kumar Yadav, Sr. DR

Date of Hearing	11.09.2017
Date of Pronouncement	11.09.2017

ORDER

Per L.P. Sahu, A.M.:

This appeal by the assessee is directed against the order dated 31.10.2014 passed by learned CIT(A)-XXIII, New Delhi for the assessment year 2010-11.

2. None is present on behalf of the appellant despite the notice was sent through registered post at the address given in column No. 10 of the appeal memo. No adjournment application is received on record. Therefore, it can be safely inferred that the assessee is not serious in pursuing its appeal. In the circumstances, the only alternative left with us is to dismiss the appeal of the

assessee in limine. Support is drawn from the order of Tribunal in CIT vs. Multi Plan India (P) Ltd., 38 ITD 320 (Del.) and of M.P. High Court in Estate of Late Tukoji Rao Holkar vs. CWT, 223 ITR 480 (MP).

3. In the result, the appeal of the assessee is dismissed, as indicated above.

Order is pronounced in the open court on 11.09.2017.

Sd/-
(H.S. Sidhu)
Judicial member

Sd/-
(L.P. Sahu)
Accountant Member

Dated: 11.09.2017

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Copy of order forwarded to:

<i>(1) The appellant</i>	<i>(2) The respondent</i>
<i>(3) Commissioner</i>	<i>(4) CIT(A)</i>
<i>(5) Departmental Representative</i>	<i>(6) Guard File</i>

By order

Assistant Registrar
Income Tax Appellate Tribunal
Delhi Benches, New Delhi